ANNEXURE-2

Name of the corporate debtor: M/s Shivkala Developers Pvt. Ltd.;
Date of commencement of liquidation: 24.11.2021;
List of stakeholders as on: 29.01.2022

List of unsecured financial creditors

₩ (IBBI/PA002 H W (IBBI/PA002 H W (IP-N00333) H W (2017-18/10611) W 7 6 No. Engineers Pvt. Mr. V.K.Jain & Manju Jain Delhi NCR Consulting Astha Studios Pvt. Ltd. Alpana Agarwal Operative bank Name of creditor Noble Co-Aganval U74999DL2000PTC105603 U74899DL1993PTC054459 U74900UP2004PTC049265 Total Identification No. UBDUP0025P Date of receipt 27.12.21 13.12.21 01.12.21 18.12.21 28.12.21 Details of claim received Amount claimed 467255215.8 9,29,96,158 330445866. 16171316 9810000 15631875 Amount of claim admitted 224259346.4 9,29,96,158 102333872. 150000 16171316 9058000 Related Party FC Related Party Nature of Details of claim admitted claim ecured) cured) aured) ured) covered by guarantee Amount No No No No No No No amount of claims admitted % share in total 45.63% 100% 41.46% 0.98% 0.66% 7.21% 4.03% Amount of claim X Z X Z NA NA NA Amount of any mutual dues, that may be set off N Z Z X X NA X Amount of claim 2,94,46,718 205919170.3 250249763.3 6573875 8310000 rejected Amount of clain verification under to the order passed by the Income Tax liquidation, the amount admitted as per the claim filed during the CIR Process. of stakeholder and no amount due pursuant found bogus entry and imposed the tax liability and imposed tax liability thereon. Further no claim has been received despite of The claim has been admitted as per the amount shown in the books of account of CD.Therefore, relying on the same the claim is admitted including interest thereo verification it is found that Rs. 1 Cr. Shown in the bank account of Pursuant to order dated 11.03.2019 passed in CA No. 416/2019 by Hon'ble NCLT the claim of Rs. 9058000/- is admitted. ordinance dated 06.06.2018 include in the list ander the head of Loan liability against the Advantage Engineers Pvt. Ltd. The Income tax No claim has been received under The CD has borrowed the money and bank account and simple interest till the commencement of LCD claim filed during the CIR Process. iquidation the amount admitted as per the No claim has been received under The amount admitted as refelecting in the esponse received. Therefore, in view of the arification of ex-management of CD but no ring the course of Statutory Audit, the sued a cheque to repayment. Under artment passed an order dated 16.10.2019 ount a sum of Rs. 2,94,46,718/- reflecting Remarks, if any

Anup Kumar
Liquidator of M/s Shivkala Developers Pvt. Ltd.
IP Regd. No. IBBI/IPA-002/IP-N00333/2017-18/10911

Tis Hazari Court, Delhi-110054 Email Id:- sachanlawanalyst@gmail.com 734, Lawyers Chamber Block, Western Wing,

(Amount in ₹)